GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

NOTIFICATION  
No.7/2015-Customs

New Delhi, the 1st March, 2015.

G.S.R. (E).- In exercise of the powers conferred by section 116 of the Finance Act, 1999 (27 of 1999), read with sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby exempts high speed diesel oil, falling under heading 2710 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), when imported into India, from so much of the additional duty of customs leviable thereon under section 116 read with the Second Schedule to the said Finance Act, 1999, as is in excess of the amount calculated at the rate of rupees six per litre.

[F.No. 334/5/2015-TRU]

(Akshay Joshi)  
Under Secretary to the Government of India